

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 397 OF 2019
IN
DFR NO. 1156 OF 2019

Dated : 19th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anup Jain

ORDER

IA No. 397 of 2019
(Appl. for Urgent Listing)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

DFR No 1156 of 2019

Subject to curing the defects, issue notice to Respondents returnable on 28-03-2019. Dasti, in addition is permitted.

List the matter on **28-03-2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/kt